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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

O.A. No. 2019/96

New Delhi this the 18th day of November 1996

Hon'ble Shri S.R.Adige, Member(A)

Hon'ble Dr. A.Vedavalli, Member(J)

All India MES Clerical Cadre Association,  
through Sh. Dinesh Chandra Bahukhandi,  
Central Secretary,  
Central H.Q. AIMCCGDEA,  
C/o CE Delhi Zone, Delhi Cantt-10.

Shri S.K.Sehgal,  
Stenographer Gr.III,  
working with Additional Chief  
Engineer (P), Delhi Zone,  
Delhi Cantt.

....Applicants

(By Advocate: Shri A.K.Bhardwaj)

Versus

1. Union of India  
through  
The Secretary,  
Ministry of Defence  
South Block,  
New Delhi-11 00 11.

2. Engineer-In-Chief  
E-in-C's Branch Army HQs  
Kashmir House, Rajaji Marg,  
New Delhi.

....Respondents

(By Advocate: None)

ORDER (Oral)

Hon'ble Shri S.R.Adige, Member(A)

We have heard Shri A.K.Bhardwaj counsel for the applicant. None has appeared for the respondents despite service of notice. The applicant's counsel states that the representation of the applicants dated 10-6-96 (Page-33 of the OA) has not yet been disposed of by the respondents.

2. This OA disposed of with a direction to the respondents to dispose of the applicant's representation dated 10-6-96 by means of a detailed speaking and reasoned order under intimation to them, in accordance with law within three months from the date of receipt of this

judgement, in the background of the judgement dated 8.8.95 in OA 1023/93 P.M.Haridas & Ors Vs. Union of India & Ors & connected cases delivered by the CAT Bombay Bench against which SLP No. 1126/96 filed in the Hon'ble Supreme Court has also been dismissed vide order dated 2-4-96.

3. The OA stands disposed of accordingly.

No costs.

  
(DR.A. VEDAVALLI)  
Member(J)

  
(S.R. ADIGE)  
Member(A)

cc.